

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 240 of 2013

Dated : 11th February, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Tamil Nadu Generation & Distribution Corporation Ltd. ... Appellant(s)

Versus

M/s Lanco Tanjore Power Co. Ltd. & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Mr. S.Vallinayagam

Counsel for the Respondent (s): Mr. Abrahan Vishal Jacob for R-1

ORDER

The learned counsel for the Respondent has already filed his Written Submissions.

The learned counsel for the Appellant again seeks some time for filing his Written Submissions. Accordingly, he is directed to file the same on or before 17.02.2014 after serving copy on the other side.

Post the matter for Reporting Compliance on **17.02.2014**.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

Ts/kt